

IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE DISTRICT COURTS,
NEW DELHI.

CC No. 18/2020

CBI Vs. Hamidullah Bhatt

14.08.2020

Present:- Dr. Jyotsna Sharma, Ld. PP for CBI.
Accused is not present.

Present proceedings have been taken up through Video Conference which has been hosted by Court Reader Sh. Virender Yadav.

The matter has been taken up today in terms of Order No. 26/DHC/2020 dated 30.7.2020 issued by the Hon'ble High Court of Delhi for hearing all the matters listed before the Court.

Vide order 29.7.2020, cognizance of the alleged offence has been taken in the matter. Today, the matter has been listed for putting in appearance by the accused.

However, accused Hamidullah Bhatt has informed the Court Reader that he is unable to join the proceedings through Video Conferencing. It has also been informed by the accused that he has not yet engaged any counsel since he does not have any documents.

The documents of the case can be supplied to the accused only on his putting in court appearance, either physically before the court or virtually through video conferencing.

Put up again on 27.8.2020 for awaiting appearance of the accused. Issue fresh summons to the accused to put in appearance. Summons be sent through the electronic mode. The matter be taken up through video conference in case physical functioning of the district courts does not resume by the next date of hearing.

(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/14.08.2020